

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3334
ANSWERED ON:11.12.2000
CONSERVATION OF FORESTS
RUPCHAND MURMU

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government propose to follow Supreme Court directives in regard to forest conservation; and
- (b) if so, the details of action taken/proposed in this regard?

Answer

MINISTER FOR ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a)&(b) Yes, Sir. The directions issued by Hon`ble Supreme Court to all State Governments/ Union Territories in the Writ Petition(Civil) No. 202 of 1995 and Writ Petition(Civil) No. 171of 1996 in the matter T.N.Godavarman Thirumulkpad versus Union of India and others are aimed at further strengthening the implementation of various provisions of Forest (Conservation) Act, 1980. The Ministry has, accordingly, directed all States/Union Territories to follow the directives of the Hon`ble Supreme Court .